



The Indian Succession (Kerala Amendment)Act, 1996

Act 1 of 1997

Keyword(s):

Central Act Amendment, The Indian Succession Act, 1925

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ACT 1 OF 1997 [\[1\]](#)

THE INDIAN SUCCESSION (KERALA AMENDMENT) ACT, 1996

An Act to amend the Indian Succession Act, 1925, in its application to the State of Kerala .

Preamble . — WHEREAS it is expedient to amend the Indian Succession Act, 1925, in its application to the State of Kerala for the purpose hereinafter appearing;

BE it enacted in the Forty-seventh Year of the Republic of India as follows: —

1. *Short title, extent and commencement.* —(1) This Act may be called the Indian Succession (Kerala Amendment)Act, 1996.

(2) It extends to the whole of the State of Kerala .

(3) It shall come into force at once.

2. Amendment of section 213. — In sub-section (2) of section 213 of the Indian Succession Act, 1925 (Central Act 39 of 1925), after the word 'Muhammadans', the words 'or Indian Christians' shall be inserted.